GOVERNMENT OF INDIA DEFENCE LOK SABHA

UNSTARRED QUESTION NO:654 ANSWERED ON:26.11.2012 HUMAN RIGHTS VIOLATION Chavan Shri Harischandra Deoram

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government maintains any data of incidents of human rights violation by armed forces personnel;
- (b) if so, the State-wise and year-wise details of such incidents during the last three years;
- (c) the number of cases disposed off during the said period and the reasons for delay if any, in this regard; and
- (d) the steps taken by the Government to prevent the recurrence of such incidents of human rights violations and to award strict punishment for such acts?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (d): A statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA UNSTARRED QUESTION NO. 654 FOR ANSWER ON 26.11.2012

(a) to (d): The details of the number of human rights violation cases reported against the Armed Forces personnel during the last three years state-wise and the action taken thereon are follows:-

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Year Number of complaints Number of complaints Number of nvestigated and complaints found false pending
North J&K Other Total
Eastern States
States
2009 33 21 25 79 79 -

2010 29 18 10 57 52 05 (All subjudice)

2011 25 05 03 33 31 02 (01 subjudice and 01 under process)
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There has been no delay in disposing off the alleged human rights violation cases. Further, all the cases where investigations have been completed, were found to be false.